## NATIONAL COMPANY LAW TRIBUNAL **DIVISINONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/123/2016

NAME OF THE PETITIONER(S)

: V. Janardhanan & 2 others

NAME OF THE RESPONDENT(S)

: Signals and Systems (India) Private Limited & 6 others

UNDER SECTION

: 397/398 of CA&1956

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

Archana for Thriyamball Kannan

2) DOLIVIA for B DHANA RAJ

Coursel for petitioners

## **ORDER**

Ms D Olivia, counsel representing senior counsel for petitioner present. Ms Archana, counsel representing senior counsel for respondents present. Counsel for petitioner has not filed rejoinder and sought time for filing the same. Several opportunities were given to the counsel for petitioner. On the last date of hearing this Bench directed the petitioner to file rejoinder with a condition that in case of not filing the rejoinder, the right to file the same shall be forfeited. Even today the petitioner has not complied with the order. In the circumstances, the right to file the rejoinder stands forfeited. The matter is posted for final hearing. Put up on 15.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)